BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 134 OF 2024

IN THE MATTER OF:

News item titiled " Nanglarai Khanan Dhekedar Bandhuyo ke kheelaf gramino ne khola Morcha" appearing in sach kahun dated 29.12.2023.

INDEX

S.No.	Particulars	Pg No.
1.	Response to Report dated 22.04.2024, submitted by the Joint Committee, on behalf of Respondent No. 5/M/s Devansh Infra with Supporting Affidavit	1-12
2.	**ANNEXURE R/5-1 [COLLY]** Copies of Affidavits, along with the aadhar cards, of the farmers/landowners of the lands situated in the State of Haryana and abutting the lease area of the Answering Respondent.	13-51
3.	**ANNEXURE R/5-2 [COLLY]** Copies of photographs of the area abutting the mining lease of the Answering Respondent	52-53
4.	**ANNEXURE R/5-3** Copy of relevant part of Notification dated 24.09.2020, issued by the Ministry of Jal Shakti, Government of India	54-59

FILED BY:

[UTKARSH SHARMA] [SHUBHAM SAKHUJA]
Counsels for M/s Devansh Infra
139, Setalvad Block,
Supreme Court, New Delhi-110001
Mob:+91-9312061203
E-mail: utkarsh.sharma7@gmail.com

Dated: 05.08.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 134 OF 2024

IN THE MATTER OF:

News item titiled " Nanglarai Khanan Dhekedar Bandhuyo ke kheelaf gramino ne khola Morcha" appearing in sach kahun dated 29.12.2023

RESPONSE TO REPORT DATED 22.04.2024, SUBMITTED BY THE JOINT COMMMITTEE, ON BEHALF OF RESPONDENT NO. 5/M/S DEVANSH INFRA WITH SUPPORTING AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

1. That the present Response is being filed on behalf of M/s Devansh Infra, which has been served with a copy of the notice issued by this Hon'ble Tribunal, vide its order passed on 24.04.2024.

2. That the Answering Respondent has gone through the contents of the Report dated 22.04.2024 filed by the District Magistrate, Shamli, Uttar Pradesh and is responding to its contents by way of the present Reply.

3. That from a perusal of the order sheet, it becomes evident that the present Original Application has been instituted suo moto by this Hon'ble Tribunal on the basis of a news article published on 29.12.2023 in some newspaper titled 'sach kahun'. The news article, as evident from the order dated 13.02.2024 passed by this Hon'ble Tribunal in the captioned Original Application, appears to raise allegations regarding illegal

mining going on in Yamuna Khadar area of Village Nanglarai in District Shamli, which has affected the main flow of the river due to erection of a sand bund. Further, according to the news article, pits upto the depth of 30 feet have been created in the process of mining and on account of the overloaded vehicles transporting the sand, crops of the nearby agricultural fields are destroyed and the bund, created to prevent flooding in the nearby inhabited area, has been destroyed by the trucks transporting the sand, which has created a danger of flooding of the area during rains.

4. That it is respectfully submitted at the outset that all the allegations levelled, imputations cast and statements made in the news article, which forms the basis of the institution of the present Original Application, are completely false, baseless and seem to have been made with some motivated consideration. The Answering Respondent is duty bound and fully committed to satisfying this Hon'ble Tribunal regarding the manner in which it is complying with the environmental norms but it is respectfully submitted that the same should not be done on the touchstone of patently false, misleading and irresponsible statements published in some local newspaper, presumably at the behest of someone with an axe to grind with the Answering Respondent.

5. That it is made clear that no illegal mining is being done by the Answering Respondent and the Answering Respondent is operating after having procured all requisite permissions and clearances from the statutory authorities and takes care to undertake its commercial operations with utmost responsibility.

6. That subsequent to a survey having been done by the local administration, notice for E-Tendering cum E-Auction was issued by the District Magistrate, Shamli on 17.10.2018. The Answering Respondent participated in the said auction and after having emerged as the successful bidder and completion of necessary formalities, a Letter of Intent was issued in favour of the Answering Respondent on 05.12.2018, with regard to a total lease area of 24.92 Hectares [Minable Area of 17.56 Hectares], situated in Gata No. 20, 57, 58, 59, 61, 62, 67m, 69, 70, 71, 72, 73kh, 82m, 83,84,314m,86,87,88,306,310,311,312,313,317m,321m,322/39, Village Naglarai, Tehsil Kairana, District Shamli.

7. That post the public hearing and scrutiny of the relevant documents, the State Level Environment Impact Assessment Auhtority, Uttar Pradesh granted Environmental Clearance in favour of the Answering Respondent on 22.01.2020, whereafter the mining lease of the Answering Respondent was registered on 04.03.2020, with the duration of the lease being five years. It is respectfully submitted that neither at the time of obtaining the Environmental Clearance nor at the time of registration of the mining lease was the Answering Respondent ever informed of the requirement of obtaining a Consent to Operate from the Uttar Pradesh Pollution Control Board. The Answering Respondent does not wish to offer any justification or excuse for not having obtained a CTO before commencing its mining operations but wants to project the factual scenario operating in the State of Uttar Pradesh with regard to the mining leases, wherein till recently, a predominant majority of the mining leases for sand mining and for minor minerals were operating

without a Consent to Operate issued by the UPPCB and the fault for the same lay squarely with the authorities and in the systemic process which is adopted during the course of registration of a mining lease.

8. That after the grant of mining lease and before its registration, various permissions and clearances from several departments are taken by a leaseholder and at each step, explicit directions are given as to which are the permissions which are required for a leaseholder to commence and continue its operations. However, at no point of time are the leaseholders ever directed or told or advised that they are required to get a Consent to Operate from the UPPCB. Perhaps the reason for the same is that the widespread belief held by everyone, including the authorities at large, is that the Environmental Clearance is a sufficient safeguard to ensure the compliance of environmental norms and preserve and protect the environment. A perusal of the Environmental Clearance granted to the Answering Respondent shall also reveal that the clauses contained therein are sufficient in nature and character to incorporate the environmental safeguards sought to be achieved by the Consent to Operate.

9. That the Answering Respondent has always operated its lease in a responsible manner, conforming to all the conditions stipulated in the EC and mining lease granted to it. The proprietor of the Answering Respondent is a small businessman and a layman without any knowledge of law, who has always been conscious to apply for and obtain all the permissions which were required in order to commence the mining operations. The Answering Respondent has scrupulously adhered to all

the steps which it was advised to take by the authorities in order to get its mining lease registered and carry on its mining operations and has never shied away from complying with the legal provisions and obtaining any permission which may be required by it.

10. That as indicated earlier, the Answering Respondent was never directed or advised to get a Consent to Operate from the UPPCB or by any other department at any time before the commencement of its mining lease and only came to know of the said requirement after its mining operations had already been running for sometime. Being a responsible law-abiding citizen, the proprietor of the Answering Respondent immediately applied for the said permission with the UPPCB and after submission of the requisite documents, the CTO was granted in favour of the Answering Respondent with effect from 01.01.2021, with the total number of days for which the Answering Respondent operated without a valid CTO being 77 days, for which an environmental compensation to the tune of Rs. 7,70,000/- was imposed on the Answering Respondent by the UPPCB. Even though it speaks to reason that when the proprietor of the Answering Respondent had made huge investments of his entire life savings in getting the mining lease registered and obtaining the other statutory permissions, he would have most definitely gone ahead and immediately applied for the CTO had he been made aware of the requirement to do so by the concerned authorities at any stage, and the Answering Respondent could not have been strictly faulted for not having obtained the CTO earlier, but considering that the same was a requirement under law and in order to put a quietus to the entire issue,

the Answering Respondent deposited the Environmental Compensation amount of Rs. 7,70,000/- imposed on it by UPPCB.

11. That thereafter, the Answering Respondent continued with its mining operations and over the years, it has been subjected to regular inspections by both the mining as well as pollution control board officials, with not a single allegation of any illegal mining ever being raised against the Answering Respondent, either outside its mining area or beyond the prescribed limit. Even in the Report of the Joint Committee, it has been observed that that the Answering Respondent has been conducting its mining operations in a proper manner, with weighing bridge, connected to the online portal of Directorate of Geology and Mining, Uttar Pradesh, having been installed and pillars having been erected properly. The Joint Committee has also specifically noted in its report that contrary to the assertions made in the news article, the main flow of the river has not been impacted by the mining operations undertaken by the Answering Respondent and the pits have been found to be conforming to the EC condition. Further, no damage to any crops was found by the Joint Committee and the bund constructed by the Irrigation Department was found intact, with no sign of any damage.

12. That however, inexplicably, the Joint Committee, in its Report, having noticed some pits situated in the land situated in the State of Haryana, which abuts the lease area of the Answering Respondent, without bothering to find out and ascertain the source of those pits and as to who is responsible for those pits having been dug up, came to the erroneous conclusion that the said pits have bene dug up by the

Answering Respondent and on the basis of the said observation, further concluded that the Answering Respondent is guilty of having undertaken illegal mining outside its lease area. It is stated with full responsibility that the Answering Respondent has always undertaken mining operations only within its lease area and has never ventured outside it, much less into land situated in the State of Haryana. The entire lease area of the Answering Respondent is abutted by lands belonging to various farmers, which are situated in the State of Haryana. These farmers undertake agricultural and other activities on their land and as a part of the same, inter-alia do levelling of their land, for which they dig pits at various places on their land and use the sand excavated from there for levelling and other works. Even otherwise, the flow of the river also leaves some natural pits at various places, with replenishment depending on various factors like rainfall and the flow of the river reaching those spots in the next year. Hence, throughout the area, there are various pits situated all over the place.

13. That the members of the Joint Committee ought to have been aware of the fact that farmers undertake some digging activities over their respective fields and hence, should have at least performed some rudimentary level of due diligence before arriving at their conclusions in the report. Even basic investigation and interaction with the people around the area would have revealed the truth and would have established that the Answering Respondent is in no manner responsible for the pits, whose details and locations have not been mentioned in the report, which are attributed as illegal mining done on the part of the Answering Respondent. The Answering Respondent has in fact, after coming to

know of the present proceedings and the erroneous conclusion drawn by the Joint Committee, got in touch with the farmers/land owners of the lands, which are situated in Haryana and are abutting the lease area of the Answering Respondent, and all the farmers/land owners have given their affidavits to the Answering Respondent, clearly stating that the Answering Respondent has not done any mining on their land and has confined its mining operations to its lease area.

The Affidavits, along with the aadhar cards, of the farmers/landowners of the lands situated in the State of Haryana and abutting the lease area of the Answering Respondent, are annexed and marked as **Annexure R/5-1 [Colly].**

14. That the veracity and genuineness of the above Affidavits can be verified by this Hon'ble Tribunal, either through members of the Joint Committee or through other sources. It is also pertinent to mention that although the members of the Joint Committee never ventured into the lands of the farmers/landowners situated in the State of Haryana and never indicated to the Answering Respondent at the time of inspection as to which pits they are referring to across the border, somehow in the report the exact depth of the pits has been indicated, with the source of the said measurement being attributed to the Survey Lekhpal. However, it is stated with full responsibility that at the time of the inspection, neither any survey was done nor any measurement taken by the members of the Joint Committee or by the Survey Lekhpal. Further, some photographs have been attached with the report of the Joint Committee, with it being indicated that Pictures 13 to 15 depict the mining which has

been carried out beyond the permitted area by the Answering Respondent. However, no such photographs, which are numbered 13 to 15, are actually present in the report available on the website of this Hon'ble Tribunal. The Answering Respondent reserves the right to respond to those photographs, in case one is merited, as and when the said photographs are made available to the Answering Respondent. The Answering Respondent is attaching some photographs of the area abutting its mining lease, just to enable this Hon'ble Tribunal get an idea of the topography of the area.

Copies of photographs of the area abutting its mining lease are annexed and marked as **Annexure R/5-2 [Colly].**

15. That it is also pertinent to mention that the Answering Respondent belongs to the category of Micro, Small and Medium Enterprises [MSME], having taken loans in order to undertake mining operations and still being in the process of repaying those loans. With regard to permission required for extraction of ground water, it is respectfully submitted that the Answering Respondent has been under the impression, which has also been endorsed by local authorities, that the Answering Respondent, being a MSME unit and drawing very limited quantities of water [less than 10 KLD], are exempted from the requirement of taking such permission from the Central Ground Water Authority [CGWA]/Uttar Pradesh Ground Water Department [UPGWD], by virtue of Notification dated 24.09.2020, issued by the Ministry of Jal Shakti, Government of India.

Copy of relevant part of Notification dated 24.09.2020, issued by the Ministry of Jal Shakti, Government of India, is annexed and marked as **Annexure-R/5-3.**

16. That it is also submitted that after having perused the report of the Joint Committee, the Answering Respondent, as a matter of abundant caution, sought to apply for a no objection certificate (NOC) on the UPGWD portal, through the nivesh mitra app, as recommended by the Joint Committee. However, it is submitted with full responsibility that the Answering Respondent was unsuccessful in doing so as there was no option available on the portal for applying for NOC for extracting water for a mining project. The Answering Respondent undertakes that in case so directed by this Hon'ble Tribunal, then regardless of the scope of Notification dated 24.09.2020, the Answering Respondent shall immediately apply for the NOC from the UPGWD, after requesting for necessary assistance and guidance from the authorities in respect of the methodology of doing so.

17. That thus, it is clear from the above submissions that the Answering Respondent has neither indulged in any mining outside the area of its mining lease nor has it done any mining beyond the limit specified in its EC. Hence, there is no question of any environmental damage, due to any illegal mining, being done by the Answering Respondent, which is operating in consonance with the terms and conditions of its EC. Further, the Answering Respondent has also explained in detail the circumstances surrounding the delay in obtaining the CTO from the UPPCB and the reason for not having obtained the NOC for extraction of ground water.

18. That in such circumstances, it is respectfully prayed that there is no cause or reason for taking any action against the Answering Respondent and the Original Application may kindly be dismissed.

FILED BY:

[UTKARSH SHARMA] [SHUBHAM SAKHUJA]
ADVOCATES
139, SETALVAD BLOCK, LAWYERS' CHAMBERS,
SUPREME COURT, NEW DELHI-110001

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.134 OF 2024

IN THE MATTER OF:

News Item titled "Nanglarai khanan dhekedar Bandhuyo ke kheelaf gramino ne khola morcha" appearing in sach kahun dated 29.12.2023

AFFIDAVIT

I, Kuldeep Singh, S/o Mr. Chand Singh, aged 46 years, R/o 143, Udpur, Shamli, Uttar Pradesh-247773, do hereby solemnly affirm and declare as under:-

1. That I am the Proprietor of M/s Devansh Infra and am fully conversant with the facts of the present case. I am also duly authorized to affirm this Affidavit.

2. That I have read and understood the contents of the accompanying Reply in the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Devansh Infra.

810

3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

For DEVANSH INFRA
Kuldeep Singh
DEPONENT

VERIFICATION

Verified at Shamli on this day of July, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

For DEVANSH INFRA
Kuldeep Singh
DEPONENT

30/7/24

ANNEXURE R/5-1

उत्तर प्रदेश UTTAR PRADESH

ABAE 347198

NOTARY

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम प्रदीप कुमार पुत्र जगपाल, लाभ सिंह, साहब सिंह आजाद सिंह, दिलबाग सिंह पुत्रगण हरी सिंह निवासीगण ग्राम धनसोली तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–231, खसरा नं0/मुरब्बे नं0–03, किले नं0–2, 3, 4 कनाल/मरले 18–12 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हमे अपनी कृषि भूमि विवरण सहित मालिक नामे/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नहीं है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दिनाँक–

शपथकर्तागण

दीपक पुनिया आजाद सिंह

उत्तर प्रदेश UTTAR PRADESH

89AE 347197

NOTARY

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम प्रदीप कुमार पुत्र जगपाल, लाभ सिंह, जाहव सिंह आजाद सिंह, दिलबाग सिंह पुत्रगण हरी सिंह निवासीगण ग्राम धनसोली तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–231, खसरा नं0/मुरब्बे नं0–08 किले नं0–2, 3, 4 कुनाल/मरले 18–12 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टूबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

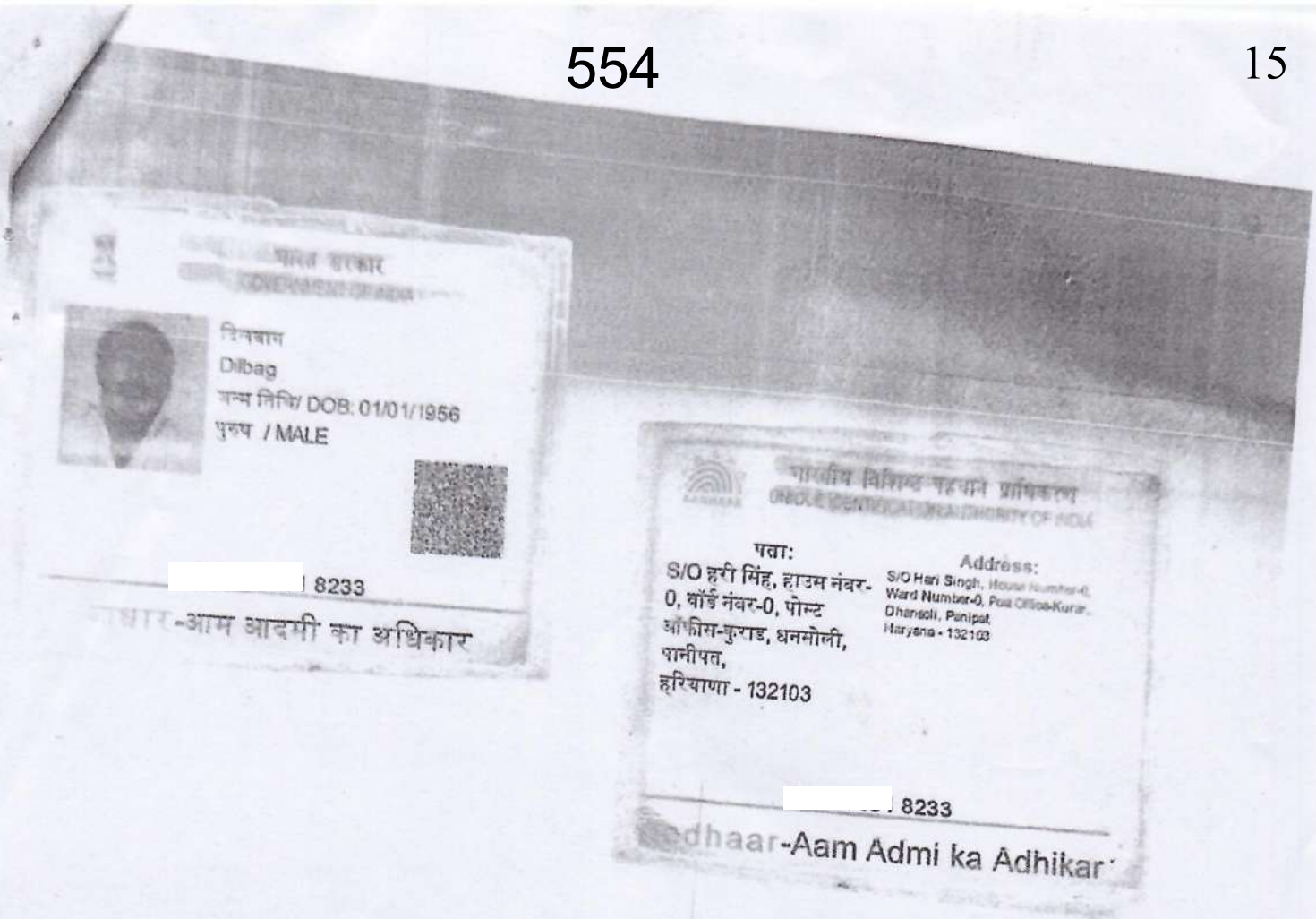
7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाइसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और नही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्तागण



भारत सरकार

दिलबाग
Dilbag
जन्म तिथि/ DOB: 01/01/1956
पुरुष / MALE

8233

-आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण

पता:
S/O हरी सिंह, हाउस नंबर-0, वॉर्ड नंबर-0, पोस्ट ऑफिस-कुराड, धनसौली, पानीपत, हरियाणा - 132103

Address:
S/O Hari Singh, House Number-0, Ward Number-0, Post Office-Kurar, Dhansoli, Panipat, Haryana - 132103

8233

dhaar-Aam Admi ka Adhikar

भारत सरकार

पारदीप कुमार
Pardeep Kumar
जन्म तिथि/ DOB: 01/01/1974
पुरुष / MALE

4600

आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण

पता:
S/O: जगपाल, 174, धन
सोली २८, पानीपत,
हरियाणा - 132103

Address:
S/O: Jagpal, 174, Dhan Soli (28),
Panipat,
Haryana - 132103

4600

Aadhaar-Aam Admi ka Adhikar

भारत सरकार
Government of India

लाभ सिंह
Labh Singh
जन्म तिथि/DOB: 30/05/1960
पुरुष/ MALE

Mobile No: 9466487154

2176

मेरा आधार, मेरी पहचान

Unique Identification Authority of India

पता:
S/O: हरी सिंह, 173, मेन गली, गौवत विद्यालय, धन सोली
२८, पानीपत,
हरियाणा - 132103

Address:
S/O: Hari Singh, 173, main gali, govt school, Dhan Soli (28), Panipat, Haryana - 132103

2176

1947 help@uidai.gov.in www.uidai.gov.in

भारत सरकार
Government of India

आज़ाद सिंह
Azad Singh
जन्म तिथि / DOB : 01/04/1966
पुरुष / Male

1826

आधार - आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

S/O: हरी सिंह, 193, धन सोली २८, कुरार, पानीपत, हरियाणा, 132103

Address: S/O: Hari Singh, 193, Dhan Soli (28), Kurar, Panipat, Haryana, 132103

1826

1947

help@uidai.gov.in

www.uidai.gov.in

शपथ पत्र

1–यह कि हम शपथपूर्वक व्यान करते है कि हमारे नाम राज सिंह, बलवीर सिंह, जोगिन्दर पुत्रगण फतेह सिंह निवासीगण ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या– , खसरा नं0/मुरब्बें नं0–03, किले नं0–6 कनाल/मरले 8–0 है।

2–यह कि हम शपथपूर्वक व्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक व्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हमं शपथपूर्वक व्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक व्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि हम शपथपूर्वक व्यान करते है कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि हम शपथपूर्वक व्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि हम शपथपूर्वक व्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक व्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिंपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दि-नॉक- 24 जनवरी 2024

शपथकर्तागण

Balbir Singh

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम राज सिंह, बलवीर सिंह, जोगिन्दर पुत्रगण फतेह सिंह निवासीगण ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–, खसरा नं0/मुरब्बे नं0–03, किले नं0–6 कनाल/मरले 8–0 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दिनॉक– 7/3/24

शपथकर्तागण

राजवीर Balbir Singh

भारत सरकार
Government of India

राज सिंह
Raj Singh
जन्म तिथि / DOB : 01/01/1953
पुरुष / Male

9805

आधार - आम आदमी का अधिकार

Unique Identification Authority of India

पता:
आत्मज: फतेह सिंह, तामसाबाद, तह. बापौली, पोस्ट ऑफिस - सनौली खुर्द, तम्सबाद, पानीपत, पानीपत, हरियाणा, 132103

Address:
S/O: Fateh Singh, Tamsabad, Teh. Bapoli, Post Office - Sanoli Khurd, Tamsabad, Panipat, Panipat, Haryana, 132103

9805

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

राजसिंह

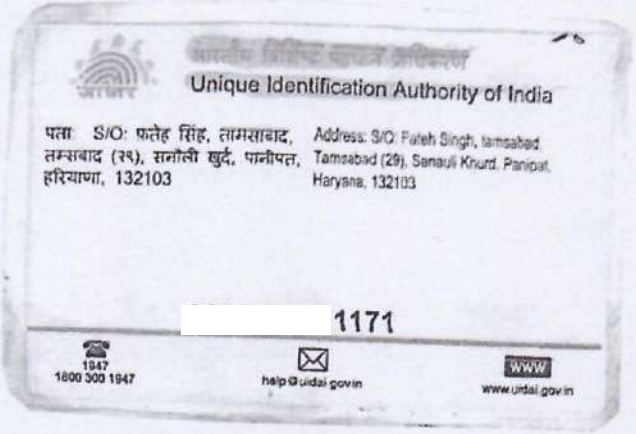
भारत सरकार
Government of India

जोगिन्दर
Jogender

जन्म तिथि / DOB : 01/01/1973
पुरुष / Male

1171

आधार - आम आदमी का अधिकार


Unique Identification Authority of India

पता: S/O: फतेह सिंह, तामसाबाद, तम्साबाद (२९), सनौली खुर्द, पानीपत, हरियाणा, 132103

Address: S/O: Fateh Singh, tamsabad Tamsabad (29), Sanauli Khurd, Panipat, Haryana, 132103

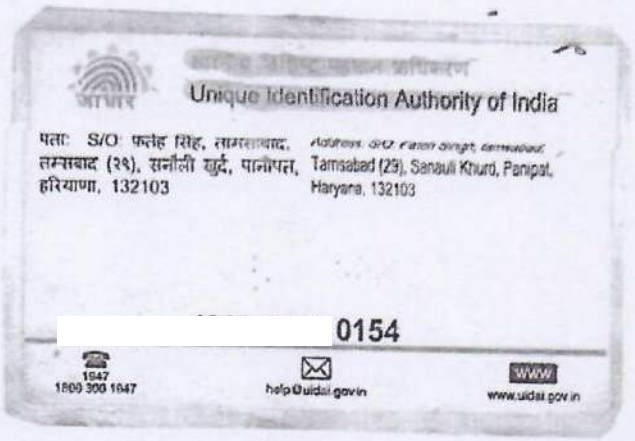
1171

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

भारत सरकार
Government of India
बलबीर सिंह
Balbir Singh
जन्म तिथि / DOB 01/04/1958
पुरुष / Male
0154
आधार - आम आदमी का अधिकार


Unique Identification Authority of India
पता: S/O: फतेह सिंह, तमसाबाद, तमसाबाद (२९), सनौली खुर्द, पानीपत, हरियाणा, 132103
Address: S/O: Fateh Singh, Tamsabad, Tamsabad (29), Sanauli Khurd, Panipat, Haryana, 132103
0154
1947
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in

Balbir singh

उत्तर प्रदेश UTTAR PRADESH

89AE 347200

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम हरदीप पुत्र पाल्ला निवासी ग्राम धनसोली तहसील बापोली जिला पानीपत हरियाणा के रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–229, खसरा नं0/मुरब्बे नं0–01, किले नं0–23, 24 कनाल/मरले 6–13 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्ता

Baldev Singh

उत्तर प्रदेश UTTAR PRADESH

89AE 347199

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम हरदीप पुत्र पाल्ला निवासी ग्राम धनसोली तहसील बापोली जिला पानीपत हरियाणा के रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–229, खसरा नं0/मुरब्बे नं0–01, किले नं0–23, 24 कनाल/मरले 6–13 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है। हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

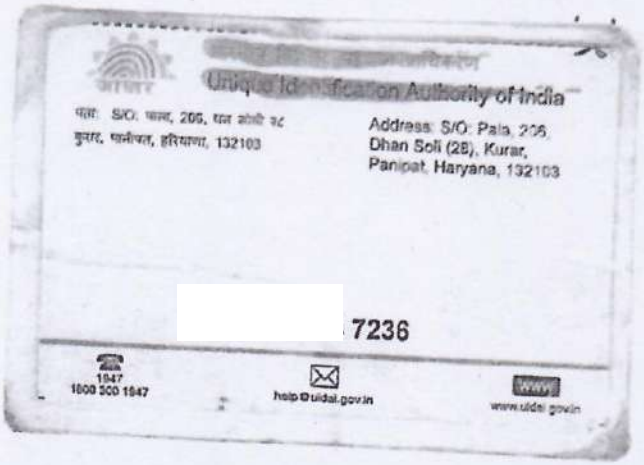
9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्ता

हरदीप

भारत सरकार
Government of India
Hardeep
DOB: 04/10/1979
पुरुष / Male
7236
आधार - आम आदमी का अधिकार


Unique Identification Authority of India
Address: S/O: Pala, 206,
Dhan Soli (28), Kurar,
Panipat, Haryana, 132103
7236
1947
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in

हरदीप

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम जरेश पुत्र राजपाल निवासी ग्राम बवैल तहसील व जिला पानीपत हरियाणा के रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डला तहसील वापोली जिला पानीपत मे खेवट संख्या–301, खतौनी संख्या–911, खसरा नं0/मुरब्बे नं0–97, किले नं1–5, 6, 7, 14 कनाल/मरले 32–0 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नहीं किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रहा हूँ, मेरे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

शपथकर्ता

दिनॉक–

भारत सरकार
Government of India

नरेश
Naresh
जन्म तिथि/DOB: 24/01/1977
पुरुष/ MALE

3808
695 9269

आधार पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
S/O: राजपाल, बबेल (26), पानीपत,
हरियाणा - 132103

Address:
S/O: Rajpal, Babal (26), Panipat,
Haryana - 132103

3808
695 9269

1947 | www.uidai.gov.in

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम नरेश पुत्र राजपाल निवासी ग्राम बबैल तहसील व जिला पानीपत हरियाणा के रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डला तहसील वापोली जिला पानीपत मे खेवट संख्या–301, खतौनी संख्या–911, खसरा नं0/मुरब्बे नं0–97, किल्ले नं0–5, 6, 7, 14 कनाल/मरले 32–0 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काविज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रहा हूँ, मेरे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्ता

भारत सरकार
Government of India

नरेश
Naresh
जन्म तिथि/DOB: 24/01/1977
पुरुष/ MALE

3808
695 9269

मेर[illegible] पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
S/O: राजपाल, बबैल (२६), पानीपत,
हरियाणा - 132103

Address:
S/O: Rajpal, Babail (26), Panipat,
Haryana - 132103

3808
695 9269

1947 | [illegible]in | www.uidai.gov.in

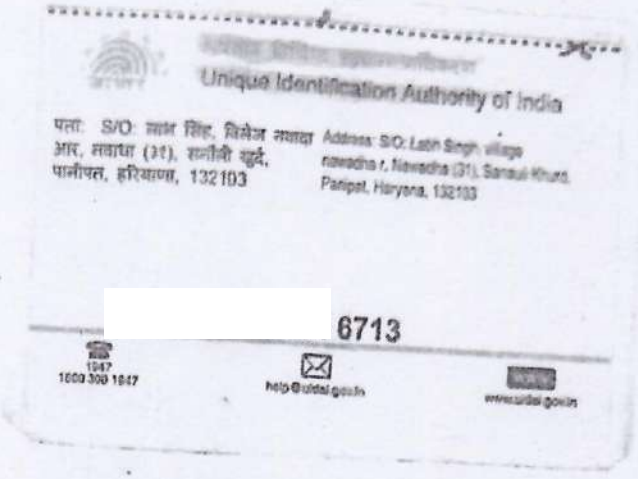
भारत सरकार
Government of India

सुरेंद
Surender

जन्म तिथि / DOB : 01/01/1981
पुरुष / Male

6713

आधार - आम आदमी का अधिकार


Unique Identification Authority of India

पता: S/O: लाल सिंह, विलेज नवादा आर, नवादा (31), सानौली खुर्द, पानीपत, हरियाणा, 132103

Address: S/O: Lalh Singh, village nawadha r, Nawadha (31), Sanauli Khurd, Panipat, Haryana, 132103

6713

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

उत्तर प्रदेश UTTAR PRADESH 89AE 359734

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम जयपाल, सुरेन्द्र पुत्रगण लाब सिंह निवासीगण ग्राम नवांदा आर तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डला तहसील बापोली जिला पानीपत मे खेवट संख्या–278, खतौनी संख्या–456, खसरा नं0/मुरब्बे नं0–98 किले नं0–7, 13मि0, 4, 14, 17/2, 24/1, 12, कनाल/मरले 44–1, खसरा नं0/मुरब्बे नं0–102 किले नं0–4/1, कनाल/मरले 4–0, खसरा नं0/मुरब्बे नं0–91 किले नं0–24/2, कनाल/मरले 4–0 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार का भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नहीं किया गया

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि में खनन नही किया गया है।

7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

शपथकर्तागण

दिनॉक–

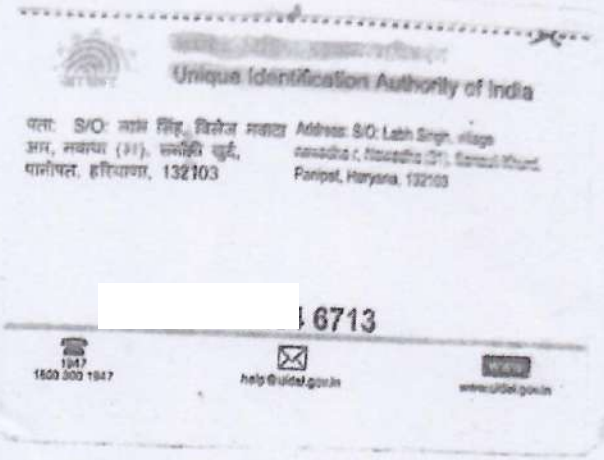
भारत सरकार
Government of India

सुरेंद्र
Surender

जन्म तिथि / DOB : 01/01/1981
पुरुष / Male

6713

- आम आदमी का अधिकार


Unique Identification Authority of India

पता: S/O: लाभ सिंह, विलेज मखाड़ा अम, मखाड़ा (31), सनौली खुर्द, पानीपत, हरियाणा, 132103

Address: S/O: Labh Singh, village Makadha (, Makadha (31), Samauli Khurd, Panipat, Haryana, 132103

6713

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम युनूस पुत्र शबराती निवासी ग्राम नगला राई तहसील कैराना जिला शामली का रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डली तहसील वापोली जिला पानीपत मे खेवट संख्या–301, खतौनी संख्या–338, खसरा नं0/मुरब्बे नं0–97, किले नं0–12, 13 कनाल/मरले 16–0 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपनें क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नहीं किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रहा हूँ, मेरे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नहीं है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्ता

उत्तर प्रदेश UTTAR PRADESH

89[illegible]359736

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम युनूस पुत्र शबराती निवासी ग्राम नगला राई तहसील कैराना जिला शामली का रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डला तहसील बापोली जिला पानीपत मे खेवट संख्या–301, खतौनी संख्या–838, खसरा नं0/मुरब्बे नं0–97, किले नं0–12, 13 कनाल/मरले 16–0 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित कांश्तकार पर काबिज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

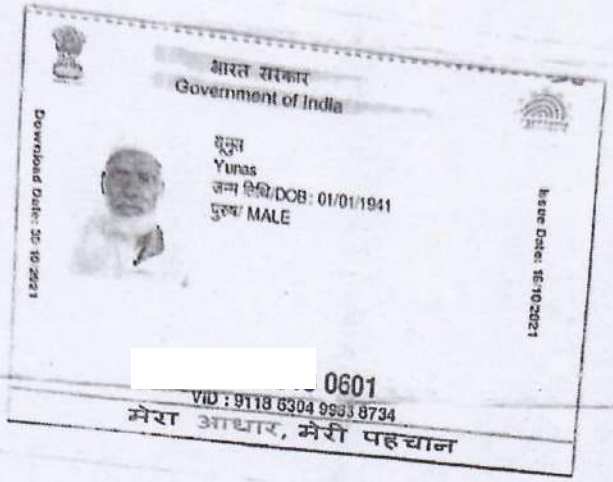
7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रहा हूँ, मेरे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनांक–

शपथकर्ता


भारत सरकार
Government of India

यूनस
Yunas
जन्म तिथि/DOB: 01/01/1941
पुरुष/ MALE

Download Date: 16/10/2021

Issue Date: 16/10/2021

0601
VID : 9118 6304 9983 8734
मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
द्वारा: शब्राती, 95, नगलाराई, नगलारै नॉन अहतमली, शामली,
उत्तर प्रदेश - 247774

Address:
C/O: Shabrati, 95, Naglarai, Naglarai Non Ahatmali, Shamli,
Uttar Pradesh - 247774

0601
VID : 9118 6304 9983 8734

1947 | www.uidai.gov.in

उत्तर प्रदेश UTTAR PRADESH

89AE 347192

शपथ-पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा नाम सत्यपाल, कम सिंह, सुरेन्द्र पुत्रगण श्री धूप सिंह निवासीगण ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–245, खसरा नं0/मुरब्बे नं0–03, किले नं0–14/2, 15 कनाल/मरले 10–9 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नामे/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टूबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्तागण Satya Pal

उत्तर प्रदेश UTTAR PRADESH 89AE 347191

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम सत्यपाल, कम सिंह, सुरेन्द्र पुत्रगण श्री धूप सिंह निवासीगण ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–245, खसरा नं0/मुरब्बे नं0–03, किले नं0–14/2, 15 कनाल/मरले 10–9 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।.

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नहीं किया गया है।

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

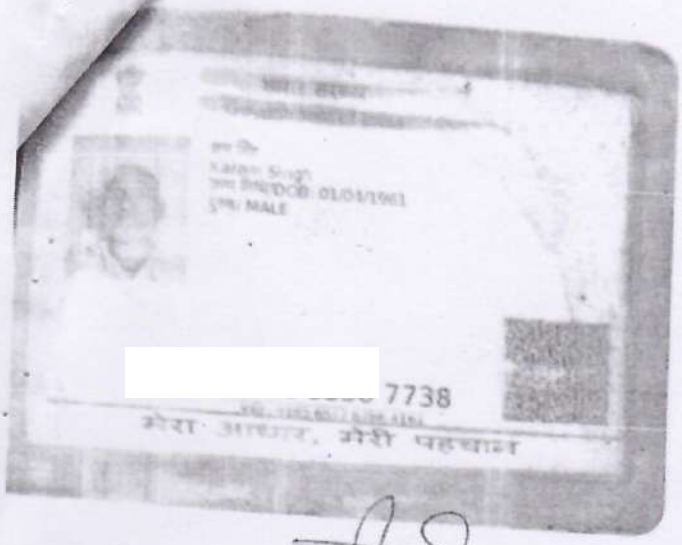
7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।.

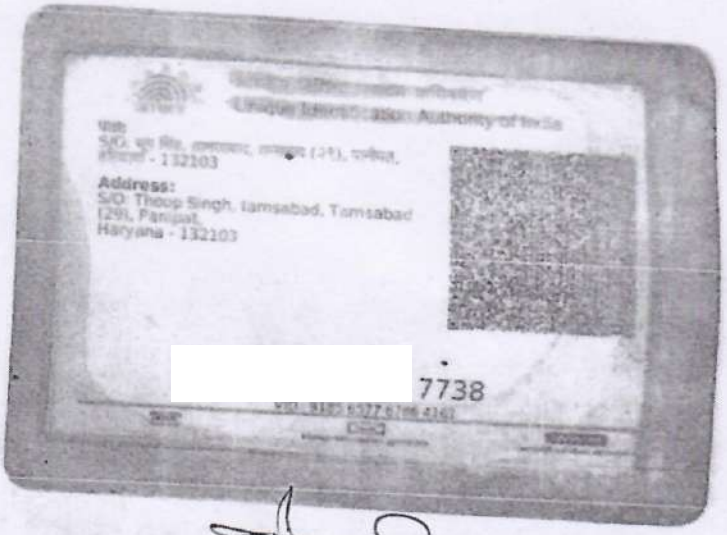
8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्तागण Satya Pal


7738
मेरा आधार, मेरी पहचान


Address:
S/O: Thoop Singh, Tamsabad, Tamsabad
(29), Panipat,
Haryana - 132103
7738

उत्तर प्रदेश UTTAR PRADESH

BAE 347193

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम सुरेश, रोहताश पुत्रगण मांगेराम, अजनी पुत्र इन्दर सिंह निवासीगण ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–236, खसरा नं0/मुरब्बे नं0–03, किले नं0–7, 8/1, 14/1 कनाल/मरले 13–48 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझ लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्तागण

शपथ पत्र

1–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे नाम सुरेश, रोहताश पुत्रगण मांगेराम, अश्वनी पुत्र इन्दर सिंह निवासीगण ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाले है। हमारे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–236, खसरा नं0/मुरब्बे नं0–03, किले नं0–7, 8/1, 14/1 कनाल/मरले 13–10 है।

2–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि हम शपथपूर्वक ब्यान करते है कि हमारा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि हम शपथपूर्वक ब्यान करते है कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया

6–यह कि हम शपथपूर्वक ब्यान करते है कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि हम शपथपूर्वक ब्यान करते है कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

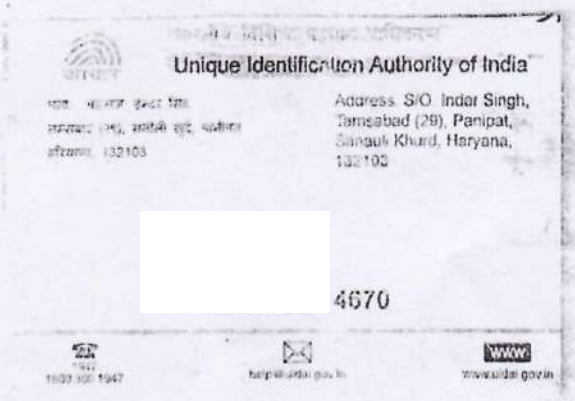
8–यह कि हम शपथपूर्वक ब्यान करते है कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि हम शपथपूर्वक ब्यान करते है कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है, कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को हमने पढ व समझा लिया है। इस पर हमारे हस्ताक्षर भी अंकित है।

शपथकर्तागण

दिनॉक–

भारत सरकार
Government of India
अश्वनी
Ashwani
जन्म तिथि / DOB: 01/01/1964
पुरुष / Male
4670
आधार - आम आदमी का अधिकार


Unique Identification Authority of India
Address: S/O: Inder Singh, Tamsabad (29), Panipat, Sangauli Khurd, Haryana, 132103
4670
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India

Government of India

To :
Rohatash
S/O: Mange Ram
House no: 148
Tamsoda
Tel: Bapoli
Post Office : Sahi Kalan
Tamsoda
Panipat Panipat
Haryana - 132103
9053737410

KH1960843877F1

आपका आधार क्रमांक / Your Aadhaar No. :

5701

आधार - आम आदमी का अधिकार

भारत सरकार

Government of India

Rohatash

जन्म तिथि / DOB: 01/01/1982

पुरुष / Male

5701

आधार - आम आदमी का अधिकार

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम रणधीर सिंह पुत्र धन्ना निवासी ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या– , खसरा नं0/मुरब्बे नं0–03, किले नं0–8/2, 9/1 कनाल/मरले 8–0 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

शपथकर्ता

दिनॉक–

उत्तर प्रदेश UTTAR PRADESH

89AE 347196

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम रणधीर सिंह पुत्र धन्ना निवासी ग्राम तामशाबाद तहसील बापोली जिला पानीपत हरियाणा के रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या . खसरा नं0/मुरब्बे नं0–03, किले नं0–8/2, 9/1 कनाल/मरले 8–0 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज है।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हम अपने होशो हवास मे यह शपथ पत्र दे रहे है, हमारे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि हमारे आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाइसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनाँक–

शपथकर्ता

भारत सरकार
Government of India
रणधीर सिंह
Randhir Singh
जन्म तिथि / DOB : 01/01/1961
पुरुष / Male
2018
- आम आदमी का आधार

Unique Identification Authority of India
पता: S/O: धन्ना, तमस्सादाद,
तस्सादाद (२९), सोनाली खुर्द, पानीपत,
हरियाणा, 132103
Address: S/O: Dhanna, tamasbad,
Tamsabad (29), Sonauli Khurd, Panipat,
Haryana, 132103
2018
1947
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in

उत्तर प्रदेश UTTAR PRADESH

89AE 359738

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मेरा नाम सुलेखा पत्नि मनव्वर निवासी ग्राम नगला राई तहसील कैराना जिला शामली की रहने वाली हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डला तहसील बापोली जिला पानीपत मे खेवट संख्या–301, खतौनी संख्या–1294, खसरा नं0/मुरब्बे नं0–97, किल्ले नं0–18, 19 कनाल/मरले 16–0 है।

2–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज हूँ।

3–यह कि मैं शपथपूर्वक ब्यान करती हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करती है।

4–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करती हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नहीं किया गया

6–यह कि मै शपथपूर्वक ब्यान करती हूँ कि 01 अक्टूबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रही हूँ, मेरे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करती हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करती हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है औरसे ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनाँक–

शपथकर्ता

उत्तर प्रदेश UTTAR PRADESH 89AE 359739

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मेरा नाम सुलेखा पत्नि मनव्वर निवासी ग्राम नगला राई तहसील कैराना जिला शामली की रहने वाली हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम कुण्डला तहसील बापोली जिला पानीपत मे खेवट संख्या–301, खतौनी संख्या–1294, खसरा नं0/मुरब्बे नं0–97, किले नं0–18, 19 कनाल/मरले 16–0 है।

2–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम विवरण सहित काश्तकार पर काबिज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करती है।

4–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करती हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करती हूँ कि 01 अक्टुबर 2022 से लेकर 30 जून 2023 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करती हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रही हूँ, मेरे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करती हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करती हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

शपथकर्ती

दिनॉक–

NOTARY SANJAY SHIV MURTI Notary Practice Kairana Shamli (U.P.) Regd. GOVT.

उत्तर प्रदेश UTTAR PRADESH 89AE 359740

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम प्रेम पुत्र रामदिया निवासी ग्राम तामसाबाद तहसील बापोली जिला पानीपत हरियाणा का रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे खेवट संख्या–105, खतौनी संख्या–233, खसरा नं0/मुरब्बे नं0–03, किले नं0–5 कनाल/मरले 6 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2023 से लेकर 30 जून 2024 तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रहा हूँ, मेरे ऊपर किसी भी तरह का कोई दवाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनॉक–

शपथकर्ता

उत्तर प्रदेश UTTAR PRADESH 89AE 359741

शपथ पत्र

1–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा नाम प्रेम पुत्र रामदिया निवासी ग्राम तामसाबाद तहसील बापोली जिला पानीपत हरियाणा का रहने वाला हूँ। मेरे नाम कृषि भूमि हरियाणा प्रान्त के मौजा ग्राम तामशाबाद तहसील बापोली जिला पानीपत मे ख़ेवट संख्या–105, खतौनी संख्या–233, खसरा नं0/मुरब्बे नं0–03, किले नं0–5 कनाल/मरले 6 है।

2–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपनी कृषि भूमि विवरण सहित मालिक नाम/विवरण सहित काश्तकार पर काबिज हूँ।

3–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरा रकबा/किला खनन क्षेत्र से लगता हुआ है। जिसमे खनन ठेकेदार अपने क्षेत्र मे ही खनन करता है।

4–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मेरे द्वारा किसी भी प्रकार कोई भी खनन नही कराया गया है।

5–यह कि मै शपथपूर्वक ब्यान करता हूँ कि खनन ठेकेदार द्वारा कभी भी हमारे क्षेत्र मे खनन नही किया गया है।

6–यह कि मै शपथपूर्वक ब्यान करता हूँ कि 01 अक्टुबर 2022 से लेकर 30 जून 20[illegible] तक किसी प्रकार का हमारी कृषि भूमि मे खनन नही किया गया है।

7–यह कि मै शपथपूर्वक ब्यान करता हूँ कि मै अपने होशो हवास मे यह शपथ पत्र दे रहा हूँ, मेरे ऊपर किसी भी तरह का कोई दबाव नही है।

8–यह कि मै शपथपूर्वक ब्यान करता हूँ कि आधार कार्ड, पेनकार्ड, मतदाता पहचान पत्र, ड्राईविंग लाईसेंस की छाया प्रति साथ मे सलंग्न है।

9–यह कि मै शपथपूर्वक ब्यान करता हूँ कि उपरोक्त शपथ पत्र की धारा 1 ता 8 तक हमारे निजी ज्ञान मे सब सच व सही है कुछ असत्य नही है और न ही कुछ छिपाया गया है। इस शपथ पत्र को मैने पढ व समझ लिया है। इस पर मेरे हस्ताक्षर भी अंकित है।

दिनाँक–

शपथकर्ता

आधार

भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

पता: आत्मज: रामदिया, तमसाबाद, तह. बापौली, पोस्ट ऑफीस - सनौली खुर्द, तम्सबाद, पानीपत, पानीपत, हरियाणा, 132103

Address: S/O: Ramdiya, Tamsabad, Teh. Bapoli, Post Office - Sanoli Khurd, Tamsabad, Panipat, Panipat, Haryana, 132103

[redacted]3637

help@uidai.gov.in

www.uidai.gov.in

भारत सरकार

Government of India

प्रेम

Prem

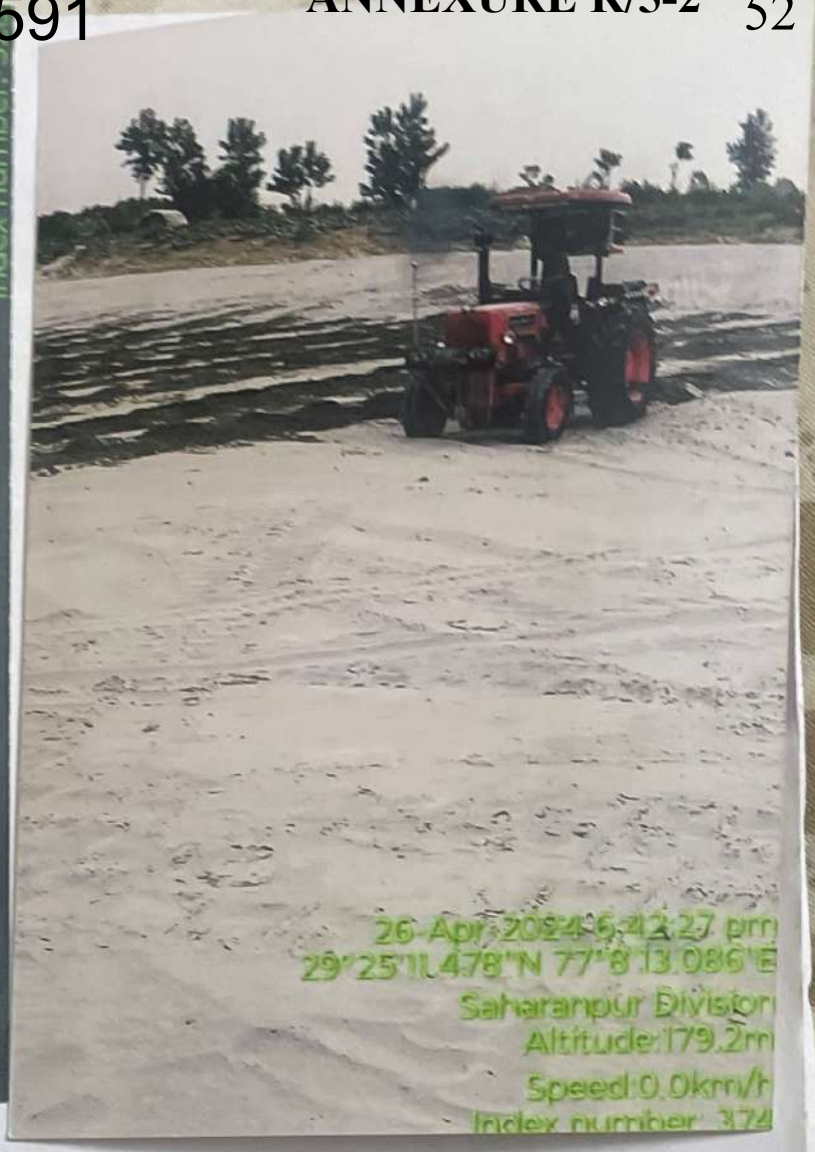
जन्म तिथि / DOB : 01/01/1940

पुरुष / Male

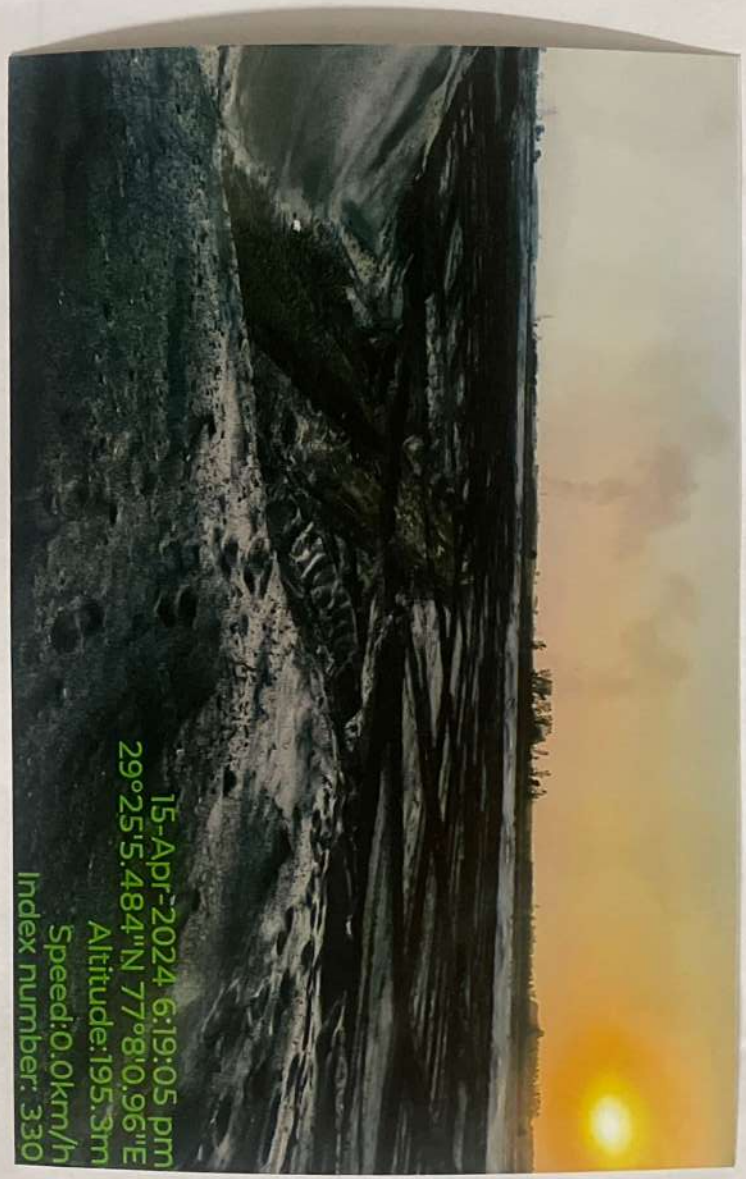
[redacted]3637

आधार - [illegible]मी का अधिकार

15-Apr-2024 6:18:30 pm
29°25'5.484"N 77°8'0.96"E
Altitude:195.3m
Speed:0.0km/h
Index number: 36


26-Apr-2024 6:42:27 pm
29°25'11.478"N 77°8'13.086"E
Saharanpur Division
Altitude:179.2m
Speed:0.0km/h
Index number: 374

27-Apr-2024 6:14:23 pm
29°24'51.096"N 77°7'59.268"E
Altitude:180.0m
Speed:0.0km/h
Index number: 383


15-Apr-2024 6:19:05 pm
29°25'5.484"N 77°8'0.96"E
Altitude:195.3m
Speed:0.0km/h
Index number: 330

15-Apr-2024 6:29:12 pm
29°24'43.086"N 77°7'58.116"E
Naglarai Ahatmali Kadem
Altitude:192.5m
Speed:0.3km/h
Index number: 337

15-Apr-2024 6:22:20 pm
29°24'55.674"N 77°7'58.464"E
Shamli
Altitude:191.8m
Speed:21.9km/h
Index number: 331

ANNEXURE R/5-3

MINISTRY OF JAL SHAKTI

(Department Of Water Resources, River Development And Ganga Rejuvenation)

(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

INDEX

ITEM **Page No.**

Preamble and Background

1.0 Exemptions from seeking No Objection Certificate....35

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas 35

3.0 Agriculture Sector 36

4.0 Commercial Use....36

4.1 Industrial Use....36

4.2 Mining Projects 37

4.3 Infrastructure projects....38

5.0 Ground water abstraction/ restoration charges 39

5.1 Rates of Ground water abstraction /restoration charges....40

6.0 Bulk Water Supply 42

7.0 Abstraction of Saline ground water 42

8.0 Protection of Wetland Areas....42

9.0 General compliance conditions in No Objection Certificate....43

10.0 Monitoring of compliance of No Objection Certificate Conditions....43

11.0 Renewal of No Objection Certificate 44

12.0 Extension of No Objection Certificate 44

13.0 Delegation of powers against illegal groundwater withdrawal 44

14.0 Ground Water Level Monitoring....45

15.0 Environmental Compensation 45

15.1 Rates of Environmental Compensation: 45

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)....46

16.0 Provision of Penalty 46

17.0 Other important Conditions (Applicable to all): 48

[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

ANNEXURES

Annexure I: Estimation of water requirements for drinking and domestic use.

Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.

Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.

Annexure IV: Outline of hydro-geological report for obtaining No Objection Certificate for industries.

Annexure V: Format of the Report on ground water conditions (for mining projects).

Annexure VI: Indicative list of Infrastructure projects.

Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.

Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)

Annexure IX: Glossary of technical terms used

Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India

Preamble and Background:

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

(i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.

(ii) Rural drinking water supply schemes.

(iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.

(iv) Agricultural activities.

(v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m^3/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.

ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.

iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

a) Details of water requirement computed as per National Building Code, 2016 **(Annexure I)**, taking into account recycling/ reuse of treated water for flushing etc.

b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m^3/ day for drinking/ domestic use.

c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m^3/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.

d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)

e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

required to reduce their ground water use by at least 20% over the next three years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution **(Annexure III).**

viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.

ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

(a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m^3/day.

(b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m^3/day.

(c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)

(d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.

(e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m^3/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV.**

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

सूक्ष्म , लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER — **UDYAM-HR-10-0026500**

NAME OF ENTERPRISE — **DEVANSH INFRA**

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2024-25	Small	27/04/2024
2	2023-24	Micro	09/05/2023
3	2022-23	Micro	18/08/2022

MAJOR ACTIVITY — **TRADING**
[For availing benefits of Priority Sector Lending(PSL) ONLY]

SOCIAL CATEGORY OF ENTREPRENEUR — **GENERAL**

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	DEVANSH INFRA

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	4-5 JATT ENCLAVE	Name of Premises/ Building	OPP. MITC FOOD AND SUPPLIES GODOWN
Village/Town	KARNAL	Block	KARNAL
Road/Street/Lane	MEERUT ROAD	City	KARNAL
State	HARYANA	District	KARNAL , Pin 132001
Mobile	9518710000	Email:	devanshinfraco@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE — **01/01/1978**

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS — **08/06/2018**

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	77 - Rental and leasing activities	7730 - Renting and leasing of other machinery, equipment and tangible goods n.e.c.	77301 - Renting and operational leasing, without operator, of other machinery and equipment that are generally used as capital goods by industries	Services
2	08 - Other mining and quarring	0899 - Other mining and quarrying n.e.c.	08992 - Mining and quarrying of abrasive materials (pumice stone, emery, corundum,garnet and other natural abrasives)	Manufacturing

DATE OF UDYAM REGISTRATION — **18/08/2022**

* **In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.**

Disclaimer: This is computer generated statement, no signature required. Printed from https://udyamregistration.gov.in & Date of printing:- 07/06/2024

For any assistance, you may contact:

1. District Industries Centre: KARNAL (HARYANA)

2. MSME-DFO: KARNAL (HARYANA)

600

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

सूक्ष्म , लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-HR-10-0026500

Type of Enterprise	SMALL	**Major Activity**	TRADING [For availing benefits of Priority Sector Lending(PSL) ONLY]
Type of Organisation	Proprietary	**Name of Enterprise**	DEVANSH INFRA
Owner Name	SHRI KULDEEP SINGH	**PAN**	BAUPS6594N
Do you have GSTIN	Yes	**Mobile No.**	9518710000
Email Id	devanshinfraco@gmail.com	**Social Category**	General
Gender	Male	**Specially Abled(DIVYANG)**	No
Date of Incorporation	01/01/1978	**Date of Commencement of Production/Business**	08/06/2018

Bank Details

Bank Name	IFS Code	Bank Account Number
INDUSIND BANK	INDB0000073	201002563825

Employment Details

Male	Female	Other	Total
15	0	0	15

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2022-23	Small	2253417.00	0.00	2253417.00	61328553.00	0.00	61328553.00	Yes	ITR - 3, 5, 6
2	2021-22	Micro	71112.00	0.00	71112.00	0.00	0.00	0.00	Yes	ITR - 3, 5, 6
3	2020-21	Micro	118520.00	0.00	118520.00	30743464.00	0.00	30743464.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	DEVANSH INFRA	NEAR DEVI MANDIR	VILLAGE HARI NAGAR	BIDOLI	SHAMLI	MEERUT ROAD	SHAMLI	247773	UTTAR PRADESH	SHAMLI
2	DEVANSH INFRA	GATA NO.85,273,320	AREA0.30 HA FOR HAULAGE ROAD	NANGLARAI	AHATMAL	MEERUT ROAD	SHAMLI	247773	UTTAR PRADESH	SHAMLI

Official address of Enterprise

Flat/Door/Block No.	4-5 JATT ENCLAVE	**Name of Premises/ Building**	OPP. MITC FOOD AND SUPPLIES GODOWN
Village/Town	KARNAL	**Block**	KARNAL
Road/Street/Lane	MEERUT ROAD	**City**	KARNAL
State	HARYANA	**District**	KARNAL , **Pin :** 132001
Mobile	9518710000	**Email:**	devanshinfraco@gmail.com
Latitude		**Longitude:**	

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	77 - Rental and leasing activities	7730 - Renting and leasing of other machinery, equipment and tangible goods n.e.c.	77301 - Renting and operational leasing, without operator, of other machinery and equipment that are generally used as capital goods by industries	Services
2	08 - Other mining and quarring	0899 - Other mining and quarrying n.e.c.	08992 - Mining and quarrying of abrasive materials (pumice stone, emery, corundum,garnet and other natural abrasives)	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes
Are you interested to get registered on National Career Service(NCS) Portal	Yes
Are you interested to get registered on NSIC B2B Portal	Yes
Are you interested in availing Free .IN Domain and a business email ID	Yes
District Industries Centre	KARNAL (HARYANA)
MSME-DFO	KARNAL (HARYANA)
Date of Udyam Registration	18/08/2022
Date of Printing	07/06/2024

IEC Details	
IEC Number	
IEC Status	Inactive
IEC Registration Date	
IEC Modifification Date	